

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

25. **IA(COMPANIES.ACT)/87(MB)2024  
IA(COMPANIES.ACT)/89(MB)2024  
IN CP/12(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.07.2024**

NAME OF THE PARTIES: Dungarshi Raishi Chheda

Vs.

Balan And Chheda Developers Private Limited

SECTION: 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013. Rule 11 of NCLT.

**ORDER**

1. Mr. Chirag Mody a/w Mr. Nikunj Mehta, Mr. Aniruddha Lad i/b KLT law Associates, Ld. Counsel for the Petitioner present. Mr. Shyam Kapadia a/w Mr. Viraj Parikh, Mr. Medhavin Bhatt i/b MV Law Partners, Ld. Counsel for the Respondent present.
2. On request, list this matter for final hearing on **05.09.2024**. Meanwhile, the order dated 09.05.2024 is extended till the next date of effective hearing.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)